

Central Administrative Tribunal Principal Bench, New Delhi.

CP-382/2004 in OA-836/2003

New Delhi this the 31st day of January, 2005.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A) Hon'ble Sh. Shanker Raju, Member(J)

Lalit Kumar, (PIS No. 28881044) R/o Vill. Jatpura, P.O. Mukimpur, PS Kondehay, Distt. Bullandshahar, UP.

Petitioner

(through Sh. Anil Singal, Advocate)

Versus

- 1. Sh. K.K. Paul, Commissioner of Police, Police Headquarters, I.P. Estate, New Delhi.
- 2. Sh. B.K. Gupta, Jt. Commissioner of Police, (New Delhi Range), P.H.Q., I.P. Estate, New Delhi.
- D.C. Srivastva, Addl. Dy. Commissioner of Police, North East Distt, Delhi.

Respondents

(through Sh. Ajesh Luthra, Advocate)

Order (Oral)
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel for the petitioner seeks and is allowed to withdraw this C.P. with liberty to challenge the deemed suspension order dated 21.7.2004 read with Annexure CP/R-1 dated 27.11.2003 as per law.

(Shanker Raju) Member(J)

(V.K. Majotra) Vice-Chairman(A)

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